

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

Original Application No.61/2008

This the 8<sup>th</sup> day of February 2008

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Durgesh Bahadur Singh aged about 49 years S/o Sri Cheedi Singh  
R/o 775/02 Sayeedadganj Near Railway Model Colony Raebareli.

...Applicant.

By Advocate: Shri P.K. Shukla.

Versus.

1. Union of India through the Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
2. Senior Divisional Commercial Manager, Northern Railway, Lucknow.
3. Divisional Finance Manager Northern Railway, Lucknow.
4. Senior Divisional Personnel Officer (ADJ) Northern Railway, Lucknow.

... Respondents.

By Advocate: Shri N.K. Agrawal.

**ORDER (Oral)**

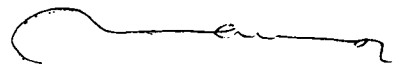
**BY MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard Shri P.K. Shukla, the learned counsel for applicant and Shri N.K.Agrawal, the learned counsel for the respondents.

2. The applicant has filed this OA for issuing direction to the respondents to make all the payment alongwith interest in respect of over time period. He also made a representation covered under Annexure-09 dated 14.08.2007 and the authority have not yet decided. At



this stage giving any direction without disposal of the pending representation of the applicant is not at all justified as such, the OA is disposed of with a direction to the Respondent No. 2 and 4 to disposed of the pending representation of the applicant covered under Annexure-Annexure-9 dated 14.08.2007 as per rules <sup>in the</sup> and ~~given~~ a reasoned order, within a period of two months, from the date of supply of copy of this order. No cost.

  
**(M. KANTHAIAH)**  
**MEMBER (J)**  
08.12.08

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